

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OANo.837/94 with OA.1825/90

Dated this the 18th Day of September, 1995.

Hon'ble Shri S.R Adige, Member(A).
Hon'ble Dr.A.Vedavalli, Member(J).

Shri Bhoop Singh,
S/o Shri Ram Karan Singh,
R/o Village Nilottu,
New Delhi.

...Applicant

By Advocate: Shri Rishikesh

versus

1. Government of National Capital Territory of Delhi through its Chief Secretary, 5, Sham Nath Marg, Delhi
2. Chief Engineer, (Flood & Irrigation), Govt. of N.C.T. Delhi, I.S.8.T., 4th Floor, Delhi
3. Suptd.Engineer (MID), Govt. of N.C.T. of Delhi, I.S.8.T.; 4th Floor, Delhi
4. Lt. Governor of Delhi.
Raj Niwas Marg, Delhi.

...Respondents

Shri A.K.Soni, departmental representative for the respondents.

O R D E R (Oral)

In terms of Office Order dated 17.2.94, steps have been taken to consider the grant of temporary status to the applicant with a view to his eventual regularisation. We have also been shown a copy of the respondents communication dated 21.8.95, in which the ~~request~~^{proposal} has been made to consider the applicants case for grant of temporary status in accordance with his seniority. We ~~take~~^{bring} this communication dated 21.8.95 on record, and taking into account the departmental representative's statement, we dispose of this case with the observation that in the event that the applicant is not granted temporary status in accordance with his seniority within three months from the date of receipt of a copy of this order, it will be open to the applicant to approach this Tribunal through



original proceedings, if so advised, in accordance with law.

2. Before concluding, we may note that the learned counsel ~~in his~~ has stated at the bar that the applicant will not claim any arrears in case the relief is given.
3. This OA is disposed of accordingly. No costs.



(Dr. A. Vedavalli)
Member(J)



(S.R. Adige)
Member(A)

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